

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

TUESDAY, THE 28TH DAY OF APRIL, 2020/8TH VAISAKHA, 1942

W.P(C) TMP NO.178 OF 2020

PETITIONER:

THE ANGADIPPURAM SERVICE CO-OPERATIVE BANK
LTD NO. P 581, ROSHNI PLAZA, ANGADIPPURAM,
MALAPPURAM,
REPRESENTED BY ITS SECRETARY.

BY ADV. SRI. O.D.SIVADAS

RESPONDENT/RESPONDENTS:

1.THE UNION OF INDIA,
REPRESENTED BY THE SECRETARY TO GOVERNMENT,
MINISTRY OF FINANCE,
NORTH BLOCK, RAISANA HILL, NEW DELHI - 110001

2.THE COMMISSIONER OF INCOME TAX (TDS),
CENTRAL REVENUE BUILDING, I.S.PRESS ROAD,
ERNAKULAM., PIN -682 018.

3. THE INCOME TAX OFFICER, (TDS),
AYAKAR BHAVAN, NORTH BLOCK, MANANCHIRA,
KOZHIKODE, PIN-673 001

4. THE MALAPPURAM DISTRICT CO-OPERATIVE BANK LTD,
DISTRICT CO-OPERATIVE BANK BUILDING, MALAPPURAM,
REPRESENTED BY ITS GENERAL MANAGER., PIN 676 505,

BY SRI.P.VIJAYAKUMAR, ASG

BY SRI.JOSE JOSEPH, SC

THIS WRIT PETITION (CIVIL) TMP HAVING COME UP FOR ORDERS ON
28.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

BECHU KURIAN THOMAS, J.

W.P.(C) TMP No.178 of 2020

Dated this the 28th day of April, 2020

ORDER

The Assistant Solicitor General of India takes notice for the 1st respondent. The learned Standing Counsel for Income Tax takes notice on behalf of respondents 2 and 3. The petitioner shall serve a copy of the writ petition on Sri.I.V.Pramod, learned standing counsel for the 4th respondent.

The recovery under Section 194N of the Income Tax Act pursuant to Ext.P1 notice shall stand stayed for a period of three months from today.

Post the writ petition along with the connected matters on 27.5.2020.

**BECHU KURIAN THOMAS
JUDGE**

vps

APPENDIX

PETITIONER'S/S' EXHIBITS:

EXT. P1- TRUE COPY OF THE PROCEEDING DATED 17.03.2020 ISSUED BY THE 4TH RESPONDENT TO THE PETITIONER.